

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY.

O.A.925/94.

Smt. S.S. Mane & Ors. ... Applicant.

V/s.

Union of India & Ors. ... Respondents.

CORAM : Hon'ble Shri B.S. Hegde, Member(J).

Hon'ble Shri M.R. Kolhatkar, Member(A).

APPEARANCES :

Shri Ramamurthy, Counsel  
for Applicant.

Shri Suresh Kumar proxy for  
Shri M.I. Sethna, Counsel  
for Respondents.

ORAL JUDGEMENT:

DATED : 13/1/95.

¶ Per Shri B.S. Hegde, Member(J) ¶

During the course of hearing the Respondents  
Counsel submitted letter issued by the Respondents  
dated 12.1.1995 stating <sup>that</sup> all the fifteen Officers who  
have file O.A. before C.A.T. have been transferred  
back to Bombay in the shift order dated 3.1.95.

In the circumstances, we allow the Counsel for  
Applicant to withdraw the OA as nothing survives  
in the OA, and accordingly it is disposed of.

M.R.Kolhatkar

(M.R.KOLHATKAR)  
M(A)

B.S.Hegde  
(B.S. HEGDE)  
M(J)

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